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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.522/95

dt.6-11-97

Between

S. Venu Mohana Rao

: Applicant

and

1. Union of India, rep. by
Its Genl. Manager
SC Rly., Rail Nilayam
Secunderabad

2. Divnl. Rly. Manager
SC Rly, Vijayawada Divn.
Vijayawada

3. Chief Admn. Officer(Cons.)
SC Rly, Rail Nilayam
Secunderabad

4. Dy. Chief Engr.
III Gedavari Bridge (Cons)
SC Rly., Rajahmundry
East Gedavari Dist.

5. Divnl. Mech. Engr.(Diesel)
SC Rly., Vijayawada

: Respondents

Counsel for the applicant

: N. Rama Mohan Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
SC for Rly.

Ceram

HON. MR. R. RANGARAJAN, MEMBER (ADMN.)

HON. MR. B.S. JAI PARAMESHWAR, MEMBER (JDDL.)

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Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.)

Heard Sri Siva for Mr. N. Ramamohan Rao for the applicant and Sri V. Rajeswara Rao for the respondents.

1. The applicant submits that he was working as Casual Crane Driver under the Respondent authorities. A provisional Seniority list bearing No.B;P.563/VIII:V.VII/Drivers dated 23-1-1995 (Annexure-A.1) was issued asking for representations from the concerned staff in regard to seniority shown in that provisional seniority list. The applicant submits that as his name was not found in that list, he issued a Telegram (Annexure-A.3) for inclusion of his name, even though the time given for submission of the representation is hardly one or two days. That telegram was not answered. Subsequently, the applicant submitted a representation dated 25-1-1995 (Annexure/A.4) detailing his service as Casual Crane Driver requesting the authorities to include his name in the provisional list of CMR Drivers which was issued on 23-1-95. It is stated that his representation is not yet disposed of.

2. This OA is filed for the following reliefs :

i) A direction/Respondent-2 to include his name in the Combined Provisional Seniority list of the Drivers immediately below Sri D. Nagaraju in the proceedings dated 23-1-1995 and on that basis allow him all consequential benefits.

ii) A direction/the respondents to conduct Trade Test and Viva-voce test and assess his suitability for regular appointment as a Jeep/Meter/Lorry Driver in Grade III in the scale of Rs.950-1500 (RSRP) and in the event of his

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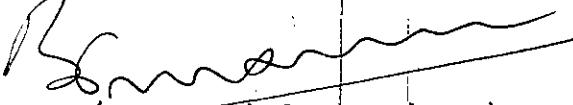
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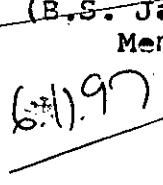
being found suitable to appoint him in the said post on regular basis.

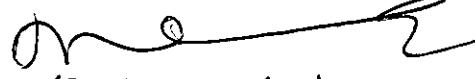
iii) A declaration to the effect that finalising the seniority list without disposing of his representation dated 25-1-95 is arbitrary and illegal, and on that basis the selection held for appointment in the Grade III posts of Jeep/Motor/Lorry Drivers is to be set aside.

3. We are not sure whether the applicant is a Casual Mazdeer in the appropriate seniority list for enlisting him in the Provisional Seniority List dated 23-1-1995. The representation of the applicant dated 25-1-1995 indicates all his grievance in this connection. As this application is not disposed of yet, it is justified to direct Respondent-2 to dispose of his representation dated 25-1-1995 (Annex.A-4) in accordance with law after checking the concerned records in this connection. Time for compliance is three months from the date of receipt of copy of this order.

4. With the above direction the OA is disposed of. No costs.

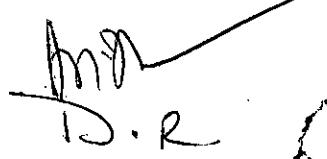

(B.S. Jai Parameshwar)
Member (Judl.)


(6.11.97)


(R. Rangarajan)
Member (Admn)

Dated : November 6, 97
Dictated in Open Court

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D.R.

OA.522/95

Copy to:-

1. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Vijayawada Division, Vijayawada.
3. The Chief Admn. Officer (Cons.), South Central Railway, Rail Nilayam, Secunderabad.
4. The Dy. Chief Engineer, III Godavari Bridge (Cons), South Central Railway, Rajahmundry, East Godavari Dist.
5. The Divisional Mech. Engineer (Diesel), South Central Railway, Vijayawada.
6. One copy to Mr. N. Rama Mohan Rao, Advocate, CAT., Hyd.
7. One copy to Mr. V. Rajeswara Rao, Addl. EGSC., CAT., Hyd.
8. One copy to D.R.(A), CAT., Hyd.
9. One duplicate copy.

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18/11/97
(a)

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 6-11-97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
O.A.NO. 522 /95

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

